



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

**Labour and Skills Department
Labour and Skills (A)**

ORDERS

(1)

G. O. (Rt.) No. 824/2017/LBR.

Thiruvananthapuram, 24th June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Thomas George, Managing Director, Whispower Generator Sales and Services Pvt. Ltd., Plot No. 72, Major Industrial Estate Development Plot P. O., South Kalamasserry, Kochi-683 109 and the workman of the above referred establishment Shri Alikumar, V. K., Veliyil Veedu, CMC-25, Cherthala P. O., Alappuzha District-688 524 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Shri Alikumar, V. K., Office Assistant, Whispower Generator Sales and Services Pvt. Ltd., South Kalamasserry, Ernakulam District is Justifiable or not? If not what are the reliefs he is entitled to ?

(2)

G. O. (Rt.) No. 825/2017/LBR.

Thiruvananthapuram, 24th June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Managing Director, ERCMPU Ltd., Edappalli, Kochi-682 024 (2) Sri George, A. J., Assistant Manager (Plant) Milma, Kattappana Dairy, Nirmala City, Mulakamedu P. O., Pin-685 515 and the workman of the above referred establishment Sri Ramesh, T., Aranackal Estate, Vandiperiyar, Idukki in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the termination of employment to Sri Ramesh, T. by the management of Kattappana Milma Dairy is justifiable or not? If not, what are the reliefs he is entitled to?

(3)

G. O. (Rt.) No. 826/2017/LBR.

Thiruvananthapuram, 24th June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Chief Executive Officer and Chief Editor, Jaihind T. V., Bharat Broadcasting Network Ltd., Karimbanal Archade, East Fort, Thiruvananthapuram and the workman of the above referred establishment Sri Liju Xavier, Pullokkaran House, Avinisheri Post, Thrissur-680 306 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Liju Xavier, Jaihind T. V., Bharat Broadcasting Network Ltd. by the employer is justifiable? If not, what relief he is entitled to get?

(4)

G. O. (Rt.) No. 827/2017/LBR.

Thiruvananthapuram, 24th June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, A. J. Hospital, Kazhakuttom, Thiruvananthapuram-695 582 and the workman of the above referred establishment Smt. Jameela, F., Pandarathoppu, Cheramanthuruthu, Puthukkurichi P. O., Thiruvananthapuram-695 308 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. Jameela, F., Receptionist, A. J. Hospital, Kazhakuttom by its management is justifiable? If not, what reliefs she is entitled to get?

By order of the Governor,

SONIA WASHINGTON,
Deputy Secretary to Government.